

value of smuggled gold seized in 1951, 1952 and 1953 is Rs. 73,84,381, Rs. 63,79,584 and Rs. 24,39,230 respectively.

(b) Most of the smuggled gold was not cleared after seizure. The quantity redeemed on payment of fine in lieu of confiscation was 1,339 tolas, 804 tolas and 736 tolas, respectively, and the fine in lieu of confiscation levied was Rs. 1,30,648, Rs. 76,720 and Rs. 63,372 respectively. The duty levied in respect of the gold so redeemed is Rs. 17,574, Rs. 10,553 and Rs. 9,660 respectively. Personal penalties were also imposed on the persons concerned in the offence of unauthorised importation or exportation of the gold. Penalties so levied during the years 1951, 1952 and 1953 were Rs. 89,823, Rs. 54,736 and Rs. 1,09,040 respectively.

SHRI LALCHAND HIRACHAND DOSHI: May I know, Sir, what is the cause of imported unauthorised gold?

SHRI A. C. GUHA: Sir, there is a disparity between the international price of gold and the internal price. Moreover, the general policy of the Reserve Bank is not to allow any importation of gold into India.

SHRI LALCHAND HIRACHAND DOSHI: Sir, what is the Government's estimate of import of unauthorised gold, but which is not seized?

SHRI A. C. GUHA: Sir, it is very difficult to make any guess in this matter. The hon. Member can make his own surmise in the matter.

SHRI LALCHAND HIRACHAND DOSHI: I do not want a guess; I want to know what is the Government's estimate.

SHRI A. C. GUHA: We have got no estimate. He may guess that about 15 per cent, of the smuggled commodity are seized and about 85 per cent, go without detection.

SHRI LALCHAND HIRACHAND DOSHI: In view of the high amount

coming as smuggled gold do not the Government consider the need for reducing the disparity?

SHRI A. C. GUHA: Government is not yet of that opinion.

VISIT OF A DELEGATION OF ITALIAN SCIENTISTS TO INDIA

*151. SHRI S. PANIGRAHI: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether a delegation of Italian scientists visited India recently; and

(b) if so, which places in India were visited by them?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) and (b). No information on the subject is available.

(Postponed from the 30th August 1954)

RECIPROCAL ARRANGEMENTS WITH PAKISTAN REGARDING THE PRE-PARTITION IRREGULARITIES

*102. SHRI P. C. BHANJ DEO: Will the Minister for HOME AFFAIRS be pleased to state whether there is any reciprocal arrangement with the Pakistan Government for reporting frauds and irregularities committed by officers while serving under the undivided Government of India?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): No; but the matter has been taken up with the Pakistan Government.

SHRI P. C. BHANJ DEO: May I know, Sir, whether there had been cases of grave frauds and irregularities committed by the officers concerned under the undivided Government of India causing loss to the Indian Government?

SHRI B. N. DATAR: Sir, there are likely to be such cases and, therefore, the matter has been taken up with the Pakistan Government, so that we can